

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314

CA-2884/2019, CA-1214/2019, CA-1114/2018, IA-4750/2022

IA-5098/2022, IA-4885/2022, CA-1069/2019

IN

(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors. Petitioner/Applicant
Vs.	
M/s. AMR Infrastructures Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 23.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. Iswar Mohapatra, Mr. S. Ray, Mr. Abshishek Pandey, Advs. In IA-5098/2022
For the Applicant	: Mr. Milan Negi, Mr. Nikhil Jha, Advs. In IA-1069/2019, Mr. U.N. Singh, Adv. In IA-4750/2022,
For the FC	: Mr. Vivek Chawla
For the Respondent	: Ms. Amrita Sarkar, Adv., Mr. Raghu Vashisht, Adv. For R-8 in IA-2884/2019, Mr. U.N. Singh, Adv. For R-2 in IA-1114/2018, Mr. Zorawar Singh, Mr. Hitesh Mankar and Mr. Shubham advs. For R-3
For the RP	: Mr. Abhishek Anand, Ms. Kashish R., Advs.

ORDER

CA-2884/2019

The parties are directed to file lists of dates and events, synopsis, issue based chart along with relevant submissions within one week.

Ld. Counsel appearing for Respondent No. 8 has stated that he will not press the reply affidavit filed on 07.02.2024 and he will base his arguments on the reply affidavit filed on 18.01.2024.

List the matter **on 25.04.2024.**

CA-1214/2019

The parties are directed to file lists of dates and events, synopsis, issue based chart along with relevant submissions within one week.

List the matter **on 25.04.2024.**

CA-1114/2018

We have heard the submissions made by Ld. Counsel appearing for the Applicant in part.

List the matter **on 25.04.2024** at 03:00 P.M. for further arguments.

IA-4750/2022, IA-5098/2022, IA-4885/2022, CA-1069/2019

List all these applications **on 25.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay